



2026:AHC:22686

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 58 of 2026

Smt. Longshri

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Auraiya, District Auraiya
And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Sajiwan Mishra, Satyam Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

" Issue a writ, order or direction in the nature of mandamus directing the respondent No.3 to decide the case No. NIL of 2022 (Application dated 14-7-2023) Smt.Longshri vs. Achhelal and others pending in the court of Consolidation Officer, Auraiya District Auraiya under Rule 109 of U.P.C.H. Act in Case No. 147/152 decided on 26-12-2000 within specific period."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.3 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.
5. With the aforesaid direction, this petition is finally **disposed of**.

February 3, 2026
vkg

(Dinesh Pathak,J.)